(ख) टाइप-बी . 19,981 टाइप-सी . 14.553

(町) 1672 |

(घ) सरकारी वास आवंटन (दिल्ली में नामान्य पूल) नियम, 1963 के प्रावधानी के अन्तर्गत, यदि कोई अधिकारी आवंटन पत्न प्राप्त करने की तारीख से पांच दिनों के भीतर आवंटन स्वीकार नहीं करता है या स्वीकार करने के पश्चात् आठ दिनों के भीतर मकान दा कंब्जा नहीं लेता है तो वह व्यक्ति आवंटन पत्न की तारीख से एक वर्ष की अवधि तक दूसरे आवंटन का पान नहीं होगा।

षंज्ञकुद्यां रोड, नई दिल्ली के टाइप "ए" के क्वाटरों में रसोई का निर्माण

2162 श्रीमती मीनिका दास : क्या निर्माण श्रीर श्रावास मंत्री यह बताने की कुषा करेंगे कि :

- (ग) क्या यह सच है कि सरकार द्वारा पंचतुद्वयां रोड, नई दिल्ली के "ए" टाइप के क्वार्टरों में रसोई बनाने की अनुमति दे दी गई है; और
- (ख) यदि हा, तो अनुमित किस तारीख को दी गयी थी और इस निर्माण कार्य के कब तक आरम्भ हो जाने की सम्भावना है?

संसदीय कार्य मंत्री (श्री एच० के० एल० भगत): (क) जी,नहीं।

. (ख) प्रश्त ही नहीं उठता। भारतीयों को विदेश भेजने वाली कम्पनियों के लाइसेंसों का नवीकरण न किया जाना

> 2163 श्री हुक्मदेव नारायण यादव : श्री पी० श्राबुल रेड्डी : श्री जगदम्बी प्रसाद यादव :

क्या अम मंत्री यह बनाने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि भारतीयों को विदेश भेजने वाली पंजी जित कंपनियों को अपने लाइसेंसो का नवीकयण कराना होता है यदि हा, तो उन कंपनियों के नाम क्या है जिन्होंने गत तीन वर्षों के दौरान समय के भीतर अपने लाइसेंस का नवीकरण नहीं कराया: और

(ख) क्या सरकारि को इस बात की भी जानकारी है कि वे कंपनिया अपने लाइसेंसों का नसवीकरण कराये बगैर लोगों को विदेश भेजती रही; यदि हा तो उन कपनियों के विरुद्ध क्या कार्यवाही की गई है?

श्रम मंत्रालय में रीज्य मंत्री (श्री टी० प्रन्जेंग्या): (क) जी, हां। तीन वर्ष पूरे होने के बाद पंजीकरण नवीकृत कराना ग्रावण्यक है। किसी भी पंजीकरण को नवीकृत करने का ग्रमी समय नहीं हुग्री, क्योंकि उत्प्रवास श्रिधिनियम को 30-12-1983 से लागु किया गया।

(ख) जी, नहीं।

Maintenance of roads, buildings etc. in Arunacha) Pradesh

2164. SHRIMATI OMEM MOYONG DEORI: Will the Minister of WORKS "AND HOUSING be pleased to state:

- (a) whether it is a fact that many porter tracks, buildings and water supply schemes constructed in Arunachal Pradesh are not maintained properly for want of adequate funds; and
- (b) if so, what remedial action is proposed to be taken in this regard?

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Protected water supply schemes in Aronachal Pradesh

2165. SHRIMATI OMEM -MOYONG DEORI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that adequate provision has not been made for providing

protected water supply schemes in the administrative centres and district headquarters in Arunachal Pradesh; and

(b) if so, what is Government's policy in ensuring protected water supply to the administrative centres in Arunachal Pradesh?

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) The outlay for Water Supply and Sanitation sector for Aruna-chal Pradesh Administration for the current year as well as the Seventh Five Year Plan has not yet been finalised.

(b) According to the objective of the International Drinking Water Supply and Sanitation Decade, 100 per cent of the population is to be provided with safe and adequate drinking water by 1st April. 1991. According to the information availthe with this Ministry, out of 85 administrative centres in the Union Territory of Pradesh, 47 administrative Arunachal centres were provided with drinking water facilities, by the end of VI Five-Year Plan. The balance 38 administrative centres are targeted to be provided with safe drinking water facilities by 1st. April 1991.

Regularisation of ad-hoc/daily wage workers in Doordarshan Kendra and Directorate General, Doordarshan

2166. SHRI SYED AHMAD HASH-MI: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 1864 given in the Rajya Sabha on the 17th May, 1985 and state:

- (a) what is the number of ad-hoc/daily wage workers in Doordarshan Kendra and Directorate General. Doordarshan as on 31st July, 1985;
- (b) by when the ad-hoc/daily wage workers will be regularised;
- (c) whether it is also a fact that a number of such employees were given break in service while there is no such order issued, by the Department of Personnel and Training; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GAD-GIL): (a) There were as on 31st July, 1985, 16 persons working on ad-hoc basis and 91 working on casual basis in Directorate General, Doordarshan. Of the latter category, 56 persons were engaged in Doordarshan Kendra, Delhi.

- (b) Regularisation of persons working on ad-hoc/daily wage basis depends on the availability of vacancies and fulfilment of eligibility conditions and no fixed time scheduled can therefore be prescribed.
- (c) and (d). Yes. So the persons working on ad-hor basis as Peon against short term vacancies in Directorate General, Doordarshan were given such breaks on the analogy of orders applicable to officers of Central Secretariat Stenographers Service and Central Secretariat Clerical Service.

Gratuity to FCI Employees

2167. SHRI (MOLANA) ASRARUL HAQ: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that the Food Corporation of India employees are paid gratuity of 15 days for each year of service rendered by them;
- (b) whether this procedure is followed for even those employees who have put in service for more than 10 years as direct recruits; and
- (c) whether it is also a fact that the rules followed in this regard are the same for direct recruits and for those who came on transfer, if not what are the reasons for the discrimination?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Employees of the Food Corporation of India who are governed by the Payment of Gratuity Act. 1972 are, entitled to gratuity equivalent to 15 days wages for each completed year.